

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/MISC. CIVIL APPLICATION NO. 1067 of 2022**

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JAHIRMIYA REHAMUMIYA MALEK
Versus
STATE OF GUJARAT

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Appearance:

MR IH SAIYED, SR. ADVOCATE with MR PRITHU PARIMAL(9025) for the
Applicant(s) No. 1,2,3,4,5
MR MANAN MEHTA, AGP for the Opponent(s) No. 1,15,16
NOTICE SERVED for the Opponent(s) No. 10,11,12,13,14,2,3,4,5,6,7,8,9

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CORAM: HONOURABLE MR. JUSTICE N.V.ANJARIA
and
HONOURABLE MR. JUSTICE NIRAL R. MEHTA

Date : 18/01/2023**ORAL ORDER****(PER : HONOURABLE MR. JUSTICE N.V.ANJARIA)**

Learned Assistant Government Pleader Mr. Manan Mehta prays for time stating that affidavit-in-reply on behalf of respondent No.15 would be filed.

2. The proceedings are the proceedings for contempt of the Court in wake of the allegations that the directions and the law laid down by the Supreme Court in **D.K. Basu V/s. State of West Bengal [(1997) 1 SCC 416]** have been flouted.

3. From the endorsement on the board, it could be noticed that amongst the respondents who are arraigned in their individual capacity, none has so far appeared.

Stand over to 30.1.2023.

(N.V.ANJARIA, J)**(NIRAL R. MEHTA, J)**

V.J. SATWARA